

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

CP (IB) No. 37/Chd/Hry/2019

IN THE MATTER OF:

Saikruthi Minmet (India) Limited

...Petitioner-Operational Creditor

Versus

Prakash Industries Limited

...Respondent Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 01.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ankush Chowdhary, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni, Advocate & Ms. Swati Vashisth,
PCA

ORDER

Heard the submissions made by the Ld. counsel for the Petitioner-Operational Creditor as well as Ld. counsel for the Respondent-Corporate Debtor. Ld. counsel for the Petitioner-Operational Creditor has prayed for grant of adjournment in order to back his arguments with the legal decisions, if any. Time prayed for is granted. Let this matter posted on 22.05.2024

**Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**